

(b) The response is encouraging.

(c) The amount of compensation claims paid by Indian Railways on account of pilferages during 1968-69 and 1969-70 was Rs. 4,33,76,371 and Rs. 4,87,29,403 respectively.

PARCEL HANDLING CONTRACT AT TUNDLA

998. SHRI J. P. YADAV : Will the Minister of RAILWAYS/ रेल मंत्री be pleased to state :

(a) the names of the parties who submitted tenders/quotations for award of Parcels & SQT handling contract of Tundla Group stations recently together with rates quoted against each item of Schedule by individual tenderer, competitive money value of each individual quotation per month and the quantum of traffic against each operative item of the schedule, station-wise, separately on the basis of which tender valuation was worked out;

(b) the name of party whose tender/quotation was accepted with effect from 1st April, 1971;

(c) whether offer was received from parties to work the contract on lower than the then existing rates; and if so, the reasons for awarding contract on higher rates sacrificing financial interest of the Railways; and

(d) whether quantum of traffic furnished to parties were duly verified by the Traffic Accounts Branch as per extent rules and certified as correct; and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/ रेल

मंत्रालय में उपमंत्री (SHRI MOHD. SHAFI QURESHI) : (a) A statement is attached. [See Appendix LXXVI, Annexure No. 61].

(b) The Railway Sahkari Shram Samvidya Samiti, Tundla.

(c) Yes. The offer was not accepted because it was received after the finalisation of the negotiations, and the party making the offer was not eligible to participate in the negotiations.

(d) The quantum of traffic was verified by the Divisional Accounts Office.

TENDERERS FOR GOODS HANDLING AT JUHI

999. SHRI J. P. YADAV : Will the Minister of RAILWAYS/ रेल मंत्री be pleased to refer to the reply to Unstarred Question No. 989 given in Rajya Sabha on the 30th November, 1970 and state :

(a) the rates quoted by different tenderers for individual items of work at Juhi including Fazalganj and Allahabad goods shed;

(b) whether any negotiations were held for reducing the piece rates quoted by tenderers for goods handling work at Juhi including Fazalganj and Allahabad;

(c) if so, what rates were finally received as a result of the negotiations; and

(d) whether the Tender Committee examined the reasonability of the piece rates quoted for each individual item of work before recommending lump sum rate for acceptance by the competent authority?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/ रेल

मंत्रालय में उपमंत्री (SHRI MOHD. SHAFI QURESHI) :

(a) to (d) The information asked for is contained in the records which have been forwarded to the Central Vigilance Commission along with the report of enquiries into a complaint which alleged commission of malpractices by some officials in the award of the goods handling contracts at the places referred to. The information will be laid on the Table of the Sabha after the records have been received back from the Central Vigilance Commission.

FACILITIES FOR PROTEIN MANUFACTURE

1000. SHRI K. L. N. PRASAD : Will the Minister of INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्री be pleased to state :

(a) whether it is a fact that an expert committee of the Directorate General of Technical Development has suggested the pooling of facilities for protein food manufacture as the means to make low-cost nutritious food available to the poorer section of the community;